

Bills reserved for his assent while under the general lay out of the Constitution, his powers were so limited. This Bill would have been avoided if, as promised by the Home Minister last time, another Resolution, amending the Resolution accepted by this House on the 20th of August had been brought in, thereby restoring the provisions of article 211 in respect of the State of Kerala. Because, when giving certain powers to the President under article 211, the Constituent Assembly made it abundantly clear that while respecting provincial autonomy, in certain respects, where the President feels that the provisions of the Constitution are violated by the State Assembly, the President is given power to interfere and either send the Bill to the Supreme Court or back to the Assembly. The hon. Minister did not indicate to the House why the amendments are needed for the four Bills. Where any of the provisions of this Bill violated the provisions of the Constitution, it was out of the question whether these Bills require to be sent back to the Legislative Assembly—that is a different question. Therefore, the question does not arise why the Central Government should get power to advise the President to make amendments as far as these four Bills are concerned.

Mr. Deputy-Speaker: Has he much more to say?

Shri Narayanankutty Menon: Of course. I have not said anything.

Mr. Deputy-Speaker: Then he can continue next time.

14.31 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL*

(Amendment of sections 11 and 12)
 by Shri Hem Raj

Shri Hem Raj (Kangra): I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

The motion was adopted.

Shri Hem Raj: I introduce the Bill.

14.32 hrs.

DELIMITATION COMMISSION (AMENDMENT) BILL*

(Amendment of section 2) by Shri S. M. Siddiah

Shri Siddiah (Mysore—Reserved—Sche. Castes): I beg to move for leave to introduce a Bill further to amend the Delimitation Commission Act, 1952.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delimitation Commission Act, 1952."

The motion was adopted.

Shri Siddiah: I introduce the Bill.

14.33 hrs.

HINDU MARRIAGE (AMENDMENT) BILL*

(Amendment of sections 5 and 24)
 by Shri Mulchand Dube

Shri Mulchand Dube (Farrukhbad): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

Shri Mulchand Dube: I introduce the Bill.